
(2005) 02 MAD CK 0004

In the Madras High Court

Case No : Writ Petition No. 2987 of 2005

M/s. Sridhara Electrotek

APPELLANT

Vs

The Joint Director, Director of Industries and Commerce
(Electrical and Electronics), Madras-5, District Revenue
Officer (Stamps), Office of the District Collector, Singaravelar
Maligai, 32 Rajaji Salai, Chennai-1. and The Sub-Registrar,
Neelangarai, Chennai

RESPONDENT

Date of Decision : 01-02-2005

Acts Referred:

Citation : (2005) 02 MAD CK 0004

Hon'ble Judges : K.P. Sivasubramaniam, J

Bench : Single Bench

**Advocate : P. Radhakrishnan, for the Appellant; S. Venkatesh, Special
Government Pleader, for the Respondent**

Judgement

K.P. Sivasubramaniam, J.—Ms. S. Venkatesh, learned Special Government Pleader takes notice for the respondents. Heard both sides.

The petitioner prays for a writ of mandamus to direct the second and third respondent to release the sale deed dated 5.3.2002 executed by the

first respondent in favour of the petitioner.

2. It is stated by the petitioner's counsel that the sale deed was registered as Document No. 5257 of 2004 at the office of the third respondent and

it is also stated that the third respondent is insisting for payment of Registration Charges as per the guideline value on the Sale Consideration

mentioned in the sale deed.

3. It is needless to mention that when the vendor happens to be either the Government or the Government undertaking like Chennai Metropolitan

Development Authority etc., there is no justification on the part of the Registration officer to insist for the stamp duty to be paid on any other amount than the said consideration actually recited in the sale deed. The Purchasers cannot be alleged to have paid more than what is recited in the document. With the result, the writ petition is allowed as prayed for. The third respondent is directed to register the document as expeditiously as possible.